

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.384/2001

Thursday this the 26th day of April, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T NAYAR, ADMINISTRATIVE MEMBER

S.Robinson, Sethu Vilasom,  
Kariprakonam, Perumbazhuthoor PO,  
Neyyattinkara,  
Thiruvananthapuram.

...Applicant

(By Advocate Mr.B. Krishnamani)

V.

1. Union of India represented by the General Manager, Southern Railway, Chennai.
2. The Divisional Railway Manager, Divisional Railway Manager's Office, Southern Railway, Mysore.
3. The Divisional Personnel Officer, Personnel Branch, Southern Railway, Mysore.570 021.

...Respondents

(By Advocate Mr. James Kurien)

The application having been heard on 26.4.2001 the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who claims to have rendered casual service under the Railways till 1985 is aggrieved that though he had furnished the required details and documents, he has not been reengaged and regularised in service. Therefore, he has filed this application for a direction to regularise the applicant in service in the light of Annexure.A4 order. In the alternative he has prayed for a direction to the respondents 2&3 to dispose of Annexures A3, <sup>A5&</sup> A6 representations.

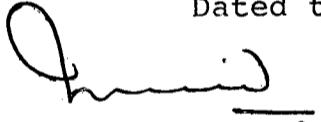
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2. Learned counsel on either side agree that the application may be disposed of directing the second respondent to have the representations (Annexures A3, A5 A6) considered and disposed of by the competent authority within a reasonable time.

3. In the light of the above submission of the learned counsel on either side, the application is disposed of directing the second respondent to have the representations submitted by the applicant (Annexures A3, A5 and A6) considered and disposed of by the competent authority in the light of Annexure A4 and other rules, rulings and instructions on the subject and to give the applicant an appropriate reply within a period of four months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 26th day of April, 2001

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

(s)

List of annexures referred to:

Annexure A3: True copy of the representation filed by the applicant dated 18.1.1999 before the third respondent.

Annexure A5: True copy of the representation dated 23.9.1999 filed by the applicant before the third respondent.

Annexure A6: True copy of the representation dated 15.11.99 filed by the applicant before the third respondent.

Annexure A4: True copy of the communication dated 18.3.1997 issued by the General Manager (P) All Indian Railways No. E(EG)II/96/CL/61.  
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